

Case No. 392/2019
FIR No. 362/2018
PS Rajouri Garden
State Vs. Manoj @ Radar & others

28.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Ajesh Kumar Sharma, Ld. Counsel for all the accused through VC.
All the accused persons are absent.

Matter is at the stage of arguments on the point of Charge.

Perusal of the file shows that in this case, all the four accused persons are on bail, however, today they have not joined the proceedings through VC.

Ld. Counsel for the accused persons submits that accused Manoj @ Radar has been arrested in some other case and at present, he is in J.C. in some other case though he is on bail in this case.

At the oral request of Id. Counsel for the accused persons, other accused persons, who are on bail are exempted from personal appearance through VC, only for today.

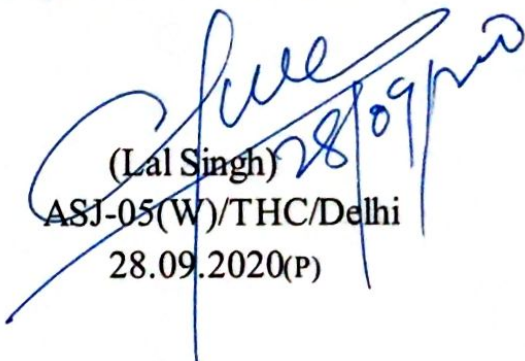

28/09/20 Contd....2.

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Ld. Counsel for the accused persons submits that today he is not prepared for arguments on the point of Charge and he is seeking one more opportunity for the same.

At the request of ld. Counsel for the accused persons, matter is adjourned for 08.12.2020.

Put up on 08.12.2020 for arguments on the point of Charge.


(Lal Singh)
ASJ-05(W)/THC/Delhi
28.09.2020(P)

CR No. 365/2019

Sh. Ram Singh Vs. Sh. Rattan Singh & others

28.09.2020

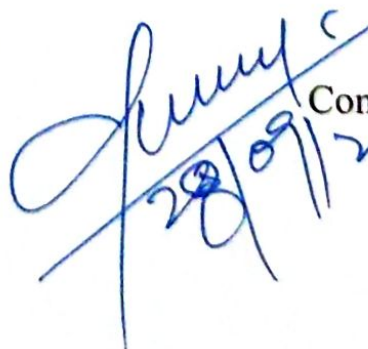
Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh. Rahul, Proxy counsel for the Petitioner.
Sh.M.A.Khan, Id. Addl. PP for the State/Respondent no.3 through VC.
None for respondent no.1.

Perusal of the file shows that before lock-down i.e. on 07.02.2020, the matter was listed for service of respondent no.1, however, on that day, respondent no.1 did not appear and therefore, notice was issued to respondent no.1 for 27.05.2020. However, in between, due to lock-down, no report has been received regarding service of respondent no.1.

Further, on 07.02.2020, Id. Counsel for the Petitioner submitted that he will file the appropriate application alongwith Amended memo of Parties.

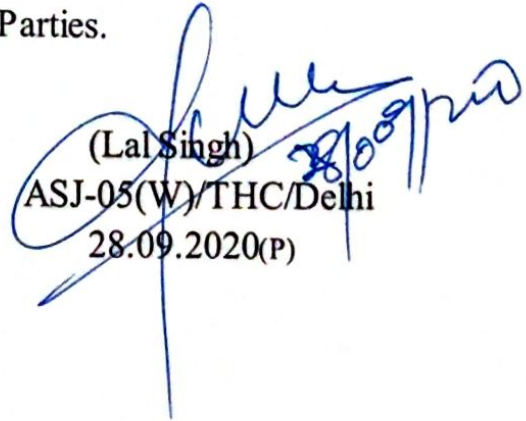
Perusal of the file shows that in the Memo of Parties, respondent no.2 are shown as 'unknown persons', therefore, one opportunity is granted to the Petitioner to file fresh Memo of Parties on or before the next date of hearing.


28/09/2020 Contd. 2..

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In the meanwhile, issue fresh notice to respondent no.1 on filing of PF/RC etc., returnable for 08.12.2020.

Put up on 08.12.2020 for service of respondent no.1 as well as filing of Amended memo of Parties.


(Lal Singh)
ASJ-05(W)/THC/Delhi
28.09.2020(P)

Case No. 248/2019
FIR No. 887/2006
PS Punjabi Bagh
State Vs. Satyawar @ Sonu & others

28.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused persons.

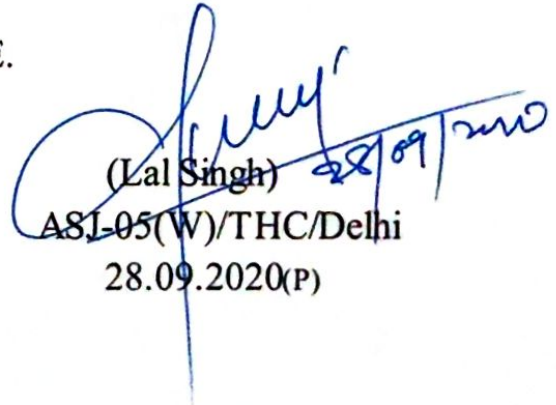
Matter is at the stage of P.E.

Perusal of the file shows that in this case, before lockdown, all the three accused persons were in J.C.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 08.12.2020.

Put up on 08.12.2020 for P.E.


(Lal Singh)
ASL-05(W)/THC/Delhi
28.09.2020(P)

Case No. 58264/2016
FIR No. 535/2015
PS Kirti Nagar
U/s 307/326/34 IPC
State Vs. Bali

28.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Manish Kumar and Sh. Zaffar Abbas, Ld. Counsels for the accused through VC.
Accused is on bail, however, he is absent today.

Matter is listed today for further arguments.

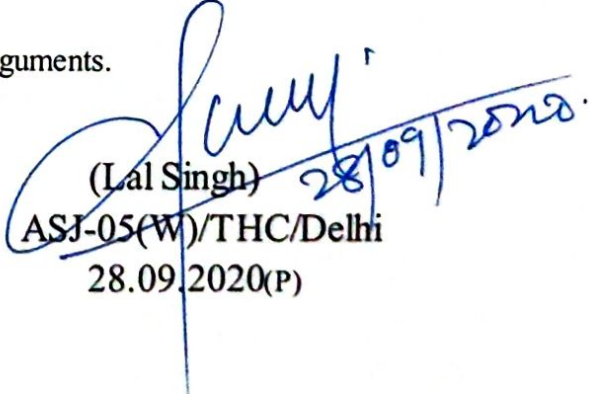
At the very outset, Id. Counsels for the accused orally requested to exempt the accused from personal appearance through VC for today.

In view of the oral request of Id. Counsels for the accused, accused Bali is exempted from personal appearance through VC, only for today.

At this stage, Id. Counsels for the accused submit that today they are out of station and therefore, they are not in a position to argue in this matter and they are seeking one opportunity for further arguments.

At the request of Id. Counsels for the accused, matter is adjourned for 05.10.2020.

Put up on 05.10.2020 for further arguments.


(Lal Singh) 28/09/2020
ASJ-05(W)/THC/Delhi
28.09.2020(P)

CR No. 56/2020

Arun Vats Vs. The State Govt. of NCT of Delhi

28.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : None for the Petitioner.
Sh.M.A.Khan, Id. Addl. PP for the State/Respondent
through VC.

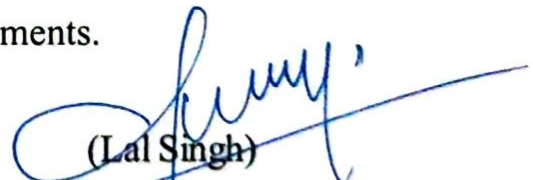
Matter is at the stage of arguments.

None appeared for the Petitioner.

Reader of the Court reported that he has contacted the counsel for the Petitioner to join the proceedings through VC so as to address the arguments, however, counsel for the Petitioner informed him that he is unable to join the proceedings through VC as he does not know how to join the VC and moreover, he is not having the proper facility to join the VC.

In view of the above, matter is adjourned for 08.12.2020.

Put up on 08.12.2020 for arguments.


(Lal Singh)
ASJ-05(W)/THC/Delhi
28.09.2020(P)

Case No. 575/2018
FIR No. 285/2018
PS Mundka
State Vs. Suraj Bhan

28.09.2020

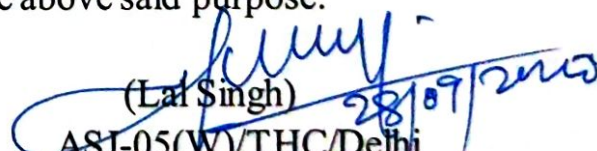
Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.
Sh. R.P. Sarwan, Ld. Legal aid Counsel for the accused
through VC.

Vide Judgment dt. 26.09.2020, accused Suraj Bhan was acquitted in the present case for offence punishable u/s 392/397/506 IPC and Section 25 Arms Act. However, on 26.09.2020, ld. Legal aid counsel for accused Suraj Bhan sought one opportunity for furnishing bail bond u/s 437A Cr.P.C.

At this stage, ld. Legal aid counsel submits that today surety is not available and he is requesting to take up the matter on 29.09.2020.

At the request of ld. Legal aid counsel, matter is adjourned for 29.09.2020 for furnishing bail bond in terms of Section 437A Cr.P.C.

Put up on 29.09.2020 for the above said purpose.


(Lal Singh) 28/09/2020
ASJ-05(W)/THC/Delhi
28.09.2020(P)

FIR No. 247/2019
PS Rajouri Garden
U/s 394/397/34 IPC
State Vs. Rohit @ Gochi

28.09.2020

Present : Sh. M.A.Khan, ld. Addl. PP for the State through VC.
Sh.F.C. Giri, Ld. Legal aid Counsel for the
applicant/accused through VC.

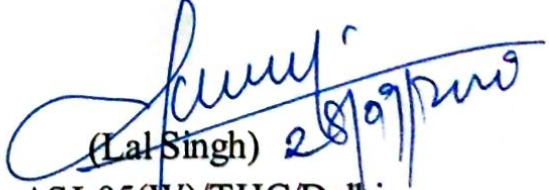
This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for grant of bail from jail through Jail Visiting
Counsel.

Sh. F.C. Giri, Advocate submits that he has been appointed
as legal aid counsel on behalf of the applicant/accused in this case.

Ld. Legal aid counsel further submits that this application
has been moved on behalf of the applicant/accused for grant of regular
bail.

Issue notice to the IO/SHO concerned to file reply to the
above application as well as to file report regarding previous
involvement of the applicant/accused, returnable for 06.10.2020.

Put up on 06.10.2020 alongwith main case file for
consideration.


(Lal Singh) 28/09/2020
ASJ-05(W)/THC/Delhi
28.09.2020(P)

FIR No. 426/2017
PS Paschim Vihar
U/s 394/397/302/34 IPC & 27/54/59 Arms Act
State Vs. Pritam @ Sonu @ Bijli

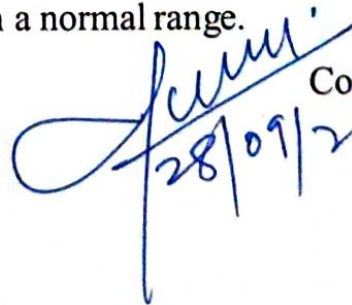
28.09.2020

Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.
Sh. Deepak Chouhan, Ld. Counsel for the
applicant/accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the
applicant/accused for grant of interim bail, is listed today for
consideration.

Fresh reply received on behalf of SI Pankaj Saroha, PS
Paschim Vihar alongwith previous involvement report.

Fresh medical status report received from the Medical
Officer Incharge, Central Jail no.10, Rohini, Delhi through Addl.
Supdt., Central Jail no. 10, Rohini, Delhi. As per medical status report
as issued by the Medical Officer Incharge, Central Jail no.10, Rohini,
Delhi, the Sputum-AFB report result reveals a normal study. CBNAAT
test result was also negative for mycro-bacterium tuberculosis on
25.09.2020. It is further reported that now the inmate's health
improved a lot and he has been discharged from minor illness room in
a stable condition. At present, the inmate's health condition is stable
and satisfactory, his vitals are within a normal range.


28/09/2020 Contd...2.

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Thus, in view of the above report, it is clear that the applicant/accused is not suffering from tuberculosis.

Ld. Counsel for the applicant/accused submits that he has sent a copy of order dt. 21.08.2018 as passed by ld. ASJ-02(FTC), Patiala House Court, New Delhi District in respect of case FIR no. 710/2017 PS Vasant Kunj North to the designated e-mail I/D of this Court.

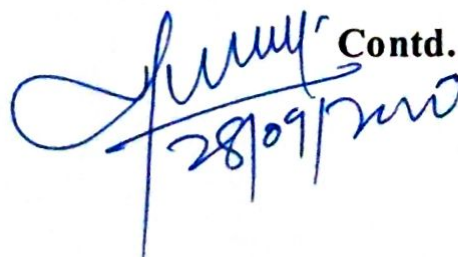
Ld. Counsel for the applicant/accused submits that vide order dt. 21.08.2018, ld. ASJ-02(FTC), Patiala House Court has discharged the accused Pritam @ Sonu @ Bijli in case FIR no. 710/2017 PS Vasant Kunj North and hence, except the present case, no other case is pending against the applicant/accused.

In view of the above, issue notice to the IO/SHO concerned to verify the present status of FIR no. 710/2017 PS Vasant Kunj North and file the report before this Court, returnable for 03.10.2020.

Copy of order dt. 21.08.2018 as filed through e.mail by the ld. Counsel for the applicant/accused be also sent alongwith the notice to the IO/SHO concerned for filing report regarding the same.

At this stage, ld. Counsel for the applicant/accused submits that the present application also falls under HPC guidelines dt. 18.05.2020.

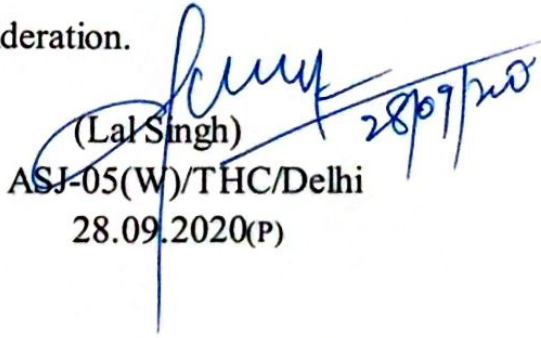
Accordingly, **issue Notice to the concerned Jail Supdt.,**

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28/09/2020

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to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 03.10.2020.

Put up on 03.10.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
28.09.2020(P)